

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8113 of 2021

Domi Saw ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Vijay Kumar Roy, Advocate
For the State : Mr. Shailesh Kumar Sinha, A.P.P.

Order No. 02

Dated 06th September, 2021

Heard the learned counsel appearing for the respective parties.

So far as the defect No. 4 is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects, as pointed out by the office, are concerned, the same are ignored.

The petitioner is an accused in connection with Tisri P.S. Case No. 26 of 2021.

The marriage of the daughter of the informant was solemnized with Guddu Sao in the year 2017. It has been alleged that there was a demand of Rs. five lakhs, motorcycle and gold. A motorcycle, a gold chain and Rs. 20,000/- was given by the informant to the accused persons, but in spite of the same she was subjected to torture and ultimately by putting a pillow over her mouth she was smothered to death.

The petitioner appears to be the father-in-law of the deceased. The postmortem report has not been able to establish the cause of death and viscera was kept preserved. The allegations against the petitioner seem to be general and omnibus in nature. The petitioner is in custody since 02.03.2021.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Giridih in connection with Tisri P.S. Case No. 26 of 2021.

(RONGON MUKHOPADHYAY,J.)